

12.06 hrs.

RE: QUESTION OF PRIVILEGE  
AGAINST THE HINDUSTAN TIMES  
AND THE PATRIOT

MR. SPEAKER: Shri Eduardo Faleiro had given notice of a question of privilege on 27th March, 1980, against Sarvashree George Fernandes, Ram Vilas Paswan, Samar Mukherjee, Jyotirmoy Bosu, Madhu Dandavate, Indrajit Gupta and Chitta Basu, MPs, for casting aspersions on the Speaker, as reported in the *Hindustan Times* and the *Patriot* of 27th March, 1980.

When Shri Eduardo Faleiro sought to raise the matter in the House, I had observed that as per established practice, the members concerned had been requested, in the first instance, to state what they might have to say on the matter for my consideration.

The members concerned, the Editors of the *Hindustan Times* and the *Patriot* as also the UNI and the PTI were asked to state what they might have to say in the matter.

The Editor and General Manager of UNI stated in his reply that the impugned news item circulated by UNI was based on a signed statement issued by Shri Ram Vilas Paswan. The General Manager of the PTI in his reply also stated that the impugned news item circulated by them was based on a Press briefing by Shri Ram Vilas Paswan.

Shri Ram Vilas Paswan has now tendered unqualified apology for his statement reported in the Press.

The unqualified apology tendered by Shri Ram Vilas Paswan may be accepted and the matter may be treated as closed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I am on a Point of Order.

I had given notice for privilege motion against Shri Eduardo Faleiro

for going to the press about his privilege motion. What has happened to that?

PROF. MADHU DANDAVATE: What about mine? You said it was under consideration.

MR. SPEAKER: I have already informed you about the decision.

SHRI JYOTIRMOY BOSU: What about mine-notice for privilege motion against Shri Eduardo Faleiro?

MR. SPEAKER: You will be informed. Please sit down.

SHRI JYOTIRMOY BOSU: Thank you.

PAPERS LAID ON THE TABLE

12.09 hrs.

REVIEWS ON THE WORKING OF CENTRAL INSTITUTE OF TOOL DESIGN, HYDERABAD, CENTRAL TOOL ROOM AND TRAINING CENTRE, CALCUTTA, INSTITUTE FOR DESIGN OF ELECTRICAL MEASURING INSTRUMENTS BOMBAY, SMALL INDUSTRY EXTENSION TRAINING INSTITUTE, HYDERABAD FOR 1978-79, NATIONAL INSTITUTE OF DESIGN, AHMEDABAD FOR 1978-79 ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table:—

(1) A statement (Hindi and English versions) regarding Review on the working of (1) Central Institute of Tool Design, Hyderabad (2) Central Tool Room and Training Centre, Calcutta (3) Institute for Design of Electrical Measuring Instruments, Bombay and (4) Small Industry Extension Training Institute, Hyderabad, for the year 1978-79.

(2) A statement (Hindi and English versions) regarding Review on the working of National Institute of Design, Ahmedabad, for the year 1978-79.

(3) A statement (Hindi and English versions) regarding Review on the working of National Productivity Council for the year 1978-79. [Placed in Library. See No. LT-818/80].

REVIEW ON AND ANNUAL REPORT OF ELECTRONICS TRADE AND TECHNOLOGY DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1978-79.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement regarding Review on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi for the year 1978-79.

[Placed in Library. See No. LT-819/80].

NOTIFICATIONS UNDER DELHI MUNICIPAL CORPORATION ACT, 1957 AND A STATEMENT EXPLAINING REASONS FOR NOTIFICATIONS, NOTIFICATIONS UNDER ALL INDIA SERVICE ACT, 1951, A COPY OF HINDI VERSION OF REPORT OF SHRI JUSTICE C. A. VAIDYALINGAM SPECIAL JUDGE.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957:

(i) Notification No. U. 13021/14/80-Delhi (i) published in Delhi Gazette dated the 11th April, 1980 containing the Order superseding the Municipal Corporation, of Delhi for a period of one year from 11th April, 1980. [Placed in Library. See No. LT-820/80].

(ii) Notification No. U-13021/14/80-Delhi (ii) published in Delhi Gazette dated the 11th April, 1980 regarding appointment of Commissioner of the Municipal Corporation of Delhi to exercise the powers and perform the duties conferred and imposed upon the Municipal Corporation of Delhi by or under the Delhi Municipal Corporation Act, 1957.

(2) A statement (Hindi and English versions) explaining reasons for the issue of the Notifications. [Placed in Library. See No. LT-821/80].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1980, published in Notification No. GSR. 104(E) in Gazette of India dated the 18th March, 1980.

(ii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1980, published in Notification No. GSR 347 in Gazette of India dated the 29th March, 1980.

(iii) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1980, published in Notification No. GSR. 348 in Gazette of India dated the 29th March, 1980.

(iv) The Indian Police Service (Pay) (Second Amendment)

Rules, 1980, published in Notification No. GSR. 383 in Gazette of India dated the 5th April, 1980.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Rules, 1980 published in Notification No. GSR 221(E) in Gazette of India dated the 21st April, 1980.

(vi) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1980, published in Notification No. GSR. 222(E) in Gazette of India dated the 21st April, 1980.

(vii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980, published in Notification No. GSR. 219(E) in Gazette of India dated the 21st April, 1980.

(viii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1980, published in Notification No. GSR 220(E) in Gazette of India dated the 21st April, 1980.

(ix) The All India Services (Leave) Amendment Rules, 1980, published in Notification No. GSR 475 in Gazette of India dated the 3rd May, 1980.

(x) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1980, published in Notification No. GSR 512 in Gazette of India dated the 10th May, 1980.

(xi) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1980, published in Notification No. GSR. 545 in Gazette of India dated the 17th May, 1980.

(xii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1980,

published in Notification No. GSR 546 in Gazette of India dated the 17th May, 1980.

[Placed in Library. See No. LT-822/80].

(4) A copy of the Hindi\* version of the Report of Shri Justice C. A. Vaidialingam, Special Judge, dated the 25th January, 1980 of his inquiry into the allegations against the family members of the former Prime Minister (Shri Morarji Desai) and the Family members of the former Home Minister (Shri Charan Singh). [Placed in Library. See No. LT-823/80].

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have said repeatedly on the floor of this House and your predecessor had given a directive also that the gazettes must reach the Members before the papers are laid on the Table of the House. We do not get the gazette in time.

MR. SPEAKER: I will look into it.

SHRI JYOTIRMOY BOSU: Kindly admonish them.

श्री मनी राम बागडी (हिसार) : यह कार्य-पद्धति की बात है, आपको उन्हें कहना चाहिये ।

MR. SPEAKER: I will ask them.

DR. SUBRAMANIAM SWAMY (Bombay North East): I want to draw your attention to the papers laid on the Table of the House with regard to the Vaidialingam Committee Report. Under Rule 172, the Minister can easily bring forward a resolution for discussing the Vaidialingam Committee Report. This House is being denied the opportunity of a discussion on this Report. I would like to know as to when the Minister is coming forward with a resolution on the Vaidialingam Committee Report so that the House can discuss it.

\*English version of the Report was laid on the Table on the 11th March, 1980.